

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF MAHAVIR METAL WORKS PRIVATE LTD

1.	Name of corporate person	MAHAVIR METAL WORKS PRIVATE LIMITED
2.	Date of incorporation of corporate person	24/06/1968
3.	Authority under which corporate person is Incorporated / registered	Registrar of Companies, Maharashtra, Mumbai under Companies Act, 1956
4.	Corporate identity number / limited liability identity Number of corporate person	U74899MH1968PTC323075
5.	Address of the registered office and principal office (if any) of corporate person	B-101, Floor-10, Plot-85, B, Maker Tower, G D Somani Marg, World Trade Centre, Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005
6.	Liquidation commencement date of corporate Person	06.01.2024
7.	Name, address, email address, telephone number and The registration number of the liquidator	Mr. Hitesh Kothari Registration No :- IBBI/IPA-002/IP N00324/2017-18/10929 1A, Satya Apartment, Opp. Kandivali MTNL Building, S. V, Road, Kandivali (W), Mumbai - 400067 hiteshkotharics@gmail.com
8.	Last date for submission of claims	February, 5 2024

Notice is hereby given that the *MAHAVIR METAL WORKS PRIVATE LIMITED* has commenced voluntary liquidation January 06th 2024

The stakeholders of MAHAVIR METAL WORKS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before February 5, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Hitesh Kothari
IBBI/IPA-002/IP N00324/2017-18/10929

Liquidator
MAHAVIR METAL WORKS PRIVATE LIMITED

Date: 10.01.2024
Place: Mumbai

S. E. RAILWAY – TENDER

Tender Notice No. : ST-OT-ELB-6-LC, dated 08.01.2024. For and on behalf of President of India, the Senior Divisional Signal & Telecom Engineer (Co)/Kharagpur-721 301 invites e-tender for the following works before 11:00 hrs. on the date mentioned against items and will be opened at 11:30 hrs. **Description of work :** Supply, Installation, Testing and Commissioning of S&T portion of works in connection to (i) Replacement of old and worn out Electric Lifting Barrier (ELB) at interlocked LC gate No. 14 (NALR), 15 (NALR), 19 (BVA), 23 (CGA), 25 & 35 in Howrah-Kharagpur Section of Kharagpur Division. **Tender Value :** ₹ 1,11,96,778.34. **EMD :** ₹ 2,06,000/-. **Cost of Tender Document :** NIL. **Date of Opening :** 02.02.2024. **Completion Period :** 12 months. **Date of Submission :** up to 12.00 hrs. of 02.02.2024. Interested Tenderers may visit website www.ireps.gov.in for full details/descriptions/ specifications of the Tender and submit their bids online. In no case manual tenders for these works will be accepted. (PR-1006)

“FORM NO. INC-26”

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Advertisement for change of registered office of the Company from the state of India of Maharashtra to the State of Karnataka. Before the Regional Director, Western Region, Ministry of Corporate Affairs, 5th Floor, Everest, 100 Marine Drive, Mumbai-400002. In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND In the matter of PLURALSIGHT INDIA PRIVATE LIMITED having its Registered Office at 4, Chandan Niwas Old, IV Road, Off. Andheri-Kurla Road, Opp. Vishal Hall, Andheri East, Mumbai-400069.Petitioner Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting held on Friday 29th September, 2023 to enable the Company to change its Registered office from the State of Maharashtra to the State of Karnataka. Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may either deliver on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Regional Director, Ministry of Corporate Affairs, Western Region, 5th Floor, Everest, 100 Marine Drive, Mumbai-400002 within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below. For Pluralsight India Private Limited. Dated : 10.01.2024 Sd/- Place : Mumbai Mahipal Jain Director Regd Office : No 4, Chandan Niwas (Old), IV Road, Off. Andheri Kurla Road, Opp Vishal Hall, Andheri (E), Mumbai-400069 Ph : 09930267885 Email : jain.mahipal@gmail.com

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD MUMBAI MANOR BRANCH : Jivdhani Apartment Wada, Palghar Road, Near Old B. D. O. Office, Taluka Palghar, Manor Distt. Palghar - 401403. E-mail: M627@indianbank.co.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002] Whereas the undersigned being the Authorised Officer of the Indian Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice Dated 09.10.2023 calling upon the Borrowers Mr. Jallaluddin Nizamuddin Khan (Borrowers & Mortgage) to repay the amount mentioned in the notice being Rs. 14,31,285/- (Rupees Fourteen Lakh Thirty One Thousand Two Hundred Eighty Five Only) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this 5th of January of the year 2024. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs. 14,31,285/- and interest and other charges thereon from date of demand notice. The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets. **DESCRIPTION OF IMMOVABLE PROPERTY:** Flat No. 201, 2nd Floor, Building type D, Suncity Complex, Village Manor, Taluka & District Palghar - 401403. Admeasuring Carpet area 576 sq. ft. **Boundaries :- North :-** by Open Land, **South :-** by Manor Palghar Road, **East :-** by Open Land, **West :-** by Open Land. **Date : 05.01.2024** Sd/- **Place : Mumbai** Authorized Officer, Indian Bank

FORM A PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017] **FOR THE ATTENTION OF THE STAKEHOLDERS OF MAHAVIR METAL WORKS PRIVATE LTD**

RELEVANT PARTICULARS

1. Name of corporate person	MAHAVIR METAL WORKS PRIVATE LIMITED
2. Date of incorporation of corporate person	24/06/1968
3. Authority under which corporate person is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai under Companies Act, 1956
4. Corporate identity number / limited liability identity number of corporate person	U74899MH1968PTC323075
5. Address of the registered office and principal office (if any) of corporate person	B-101, Floor 10, Plot 85, B, Maker Tower, G D Sonani Marg, World Trade Centre, Cuffe Parade, Mumbai City, Mumbai, Maharashtra, India, 400005
6. Liquidation commencement date of corporate person	06.01.2024
7. Name, address, email address, telephone number and the registration number of the liquidator	Mr. Hitesh Kothari Registration No : IBBI/PA-002/IP N00324/2017-18/10929 1A, Satya Apartment, Opp. Kandivali MTNL Building, S.V. Road, Kandivali (W), Mumbai - 400067 hiteshkothari@gmail.com
8. Last date for submission of claims	February 5, 2024

Notice is hereby given that the MAHAVIR METAL WORKS PRIVATE LIMITED has commenced voluntary liquidation January 06th 2024. The stakeholders of MAHAVIR METAL WORKS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before February 5, 2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Mr. Hitesh Kothari IBBI/PA-002/IP N00324/2017-18/10929 Liquidator Date: 10.01.2024 Place: Mumbai MAHAVIR METAL WORKS PRIVATE LIMITED

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD MUMBAI MANOR BRANCH : Jivdhani Apartment Wada, Palghar Road, Near Old B. D. O. Office, Taluka Palghar, Manor Distt. Palghar - 401403. E-mail: M627@indianbank.co.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002] Whereas the undersigned being the Authorised Officer of the Indian Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 09.10.2023 calling upon the Borrowers Mr. Mahendra Gulabchand Joshi And Mrs. Indira Mahendra Joshi (Borrowers & Mortgage) to repay the amount mentioned in the notice being Rs. 13,98,455/- (Rupees Thirteen Lakh Ninety Eight Thousand Four Hundred Fifty Five Only) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this 5th of January of the year 2024. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs. 13,98,455/- and interest and other charges thereon from date of demand notice. The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets. **DESCRIPTION OF IMMOVABLE PROPERTY:** Flat No. 102, 1st Floor, Building type C Suncity Complex, Village Manor, Taluka & District Palghar - 401403. Admeasuring Carpet area 582 sq. ft. **Boundaries :- North :-** by Survey No. 36/261, **South :-** by Manor Wada Road, **East :-** by Survey No. 32, **West :-** by Survey No. 35. **Date : 05.01.2024** Sd/- **Place : Mumbai** Authorized Officer, Indian Bank

SALE NOTICE FOR ASSETS TO BE AUCTIONED OF ADYA OILS & CHEMICALS LIMITED (IN LIQUIDATION)

(by order of NCLT Mumbai dated 04 March, 2020 under Insolvency and Bankruptcy Code, 2016) Liquidator's Regd Add. : 201 Leela Apartment, J K Paradise and Rajanand Complex, Off Ekar Road, Borivali (W) Mumbai-400092.

Name of the Corporate Debtor	Adya Oils and Chemicals Limited
Registered Address as per ROC Records	2001, 2nd floor, Sai Sadan, 37th Road, Bandra (West) Mumbai - 400050.
CIN	U15140MH1997PLC111777
Date of Incorporation	07/11/1997

Expression of Interest are invited from bidders for acquiring the following assets to be sold in e-auction by the undersigned through the e-auction agency - Linkstar Infosys Private Limited.

Last Date for Submission of Eligibility Documents	25.01.2024 (upto 05.00 PM IST)
Date of Intimation of Qualified Bidders	27.01.2024
Last Date for Inspection	03-02-2024 (From 11:00 AM to 5:00 PM with prior confirmation)
Last date for EMD	05-02-2024 (upto 05:00 PM IST)
E-Auction Date	08.02.2024 (From 11:00 AM to 1.00 PM IST)

Item No.	Asset	Details and Location	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Incremental Value (Rs.)
1	Land - Block no. 77 (old block no. 81) (old survey no. 89) old Tenure	Agricultural land of 12538 sqm located at situated at NH 8, Village Mangley, Tal. - Karjan, Dist. Vadodra	90,27,000/- (Ninety Lakhs Twenty Seven Thousand)	9,00,000/- (Nine Lakhs)	25,000/- (Twenty Five Thousand)
2	Land - Block no. 79 (old block no. 83) (old survey no. 115/4) old Tenure	Agricultural land of 3420 sqm located at situated at NH 8, Village Mangley, Tal. - Karjan, Dist. Vadodra	24,62,000/- (Twenty Four Lakhs Sixty Thousand)	2,45,000/- (Two Lakhs Forty Five Thousand)	15,000/- (Fifteen Thousand)
3	Land Block No. 77 and 79 (together) old Tenure	Agricultural land of 12538 sqm and 3420 sqm respectively located at situated at NH 8, Village Mangley, Tal. - Karjan, Dist. Vadodra	1,09,00,000/- (One Crore Nine Lakhs)	10,00,000/- (Ten Lakh)	40,000/- (Forty Thousand)

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE BASIS" only. 2. Interested applicants may refer COMPLETE E-AUCTION PROCESS INFORMATION DOCUMENT containing details of terms and condition of online E-Auction, E-Auction Bid Form, Eligibility Criteria, Declaration by Bidders, EMD requirements etc., available on <https://eauctions.co.in>. 3. The invitation to invite prospective bidders does not create any binding obligation on the part of the liquidator or Corporate Debtor to effectuate the sale. The liquidator reserves the right to accept or cancel or extend or modify the process and/or to accept or not to accept any Bid, and/or to disqualify any interested party/bidder without assigning any reason and without any liability. 4. The Bidders will be bound by the Terms and Conditions as explicitly carried in the Process Memorandum without any changes, and if any changes are made in these terms and conditions by an interested party/bidder while submitting the Bid Documents, then such changes without the explicit permission of the Liquidator will lead to disqualification of the Bidder(s). 5. In case of any queries with respect, please drop an email to adya.oils.inliquidation@gmail.com Contact person on behalf of the e-auction agency: Mr. Vijay Pipaliya / Mr. Ahmed 9870099713, Email: admin@eauctions.co.in. **Rekha Kantilal Shah Liquidator - Adya Oils & Chemicals Limited in liquidation** IBBI Reg. No. : IBBI/PA-001/IP-P00776/2017-18/11349 AFA Valid upto 03/10/2024 Communication Add. : 109A, Patel Shopping Centre-B Bldg., C Wing, Chandavarkar Road, Borivali (W), Mumbai-400092 **Liquidation Process Email:** adya.oils.inliquidation@gmail.com Date: 10/01/2024, Place: Mumbai

RICHIRICH INVENTURES LIMITED

Regd Off : A-1 Ground Floor, Emperor Court, Church View, Yashwant Nagar Vakola Santacruz East - 400055, Mumbai, Maharashtra CIN: L46209 MH1986PLC039163

NOTICE OF EXTRA ORDINARY GENERAL MEETING, REMOTE E-VOTING INFORMATION

1. Notice is hereby given that the Extra-Ordinary General Meeting (EGM) of the Company will be held on Wednesday, the 31st day of January, 2024 at 11:00 A.M. through Video Conferencing and Other Audio-Visual Means (VC) to transact the business as set out in the Notice of the EGM.

2. The EGM is being convened through VC/OAVM in compliance with the applicable provisions of the Companies Act, 2013 read with MCA General Circular No. 02/2021 dated January 13, 2021 read with Circular No. 11/2022 dated December 28, 2021, 20/2020 dated May 05, 2020 in conjunction with Circular No. 14/2020 dated April 08, 2020 and Circular No. 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021 and 20/2021 dated December 08, 2021 (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 respectively. Physical attendance of the members is not required for the EGM. Members desirous of attending the EGM through VC/OAVM may attend the EGM by following the procedure prescribed in the EGM Notice.

3. In terms of the aforesaid circulars, electronic copies of the Notice of the EGM have been sent to all the shareholders whose e-mail ids are registered with the Company, Registrar & Share Transfer Agent/Depository Participants and process has been completed on 09.01.2024. Hence, no physical copy of the EGM Notice has been dispatched. These documents are also available on the website of the Company www.richirichinventures.com and can also be accessed from the website of the BSE Limited at www.bseindia.com.

4. Shareholders will be provided with a facility to attend the EGM through VC/OAVM through the NSDL e-Voting system. Shareholders may access the same at www.evoting.nsdl.com under shareholders' members login by using the remote e-voting credentials. The link for VC/OAVM will be available in shareholders members' login where the EVSM of Company will be displayed.

5. As required under section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Company has engaged the services of national securities depository limited to provide e-voting facility to the shareholders of the Company. Members holding shares in dematerialized form as on the cut off date i.e., 24.01.2024 may cast their votes electronically on the business as set forth in the Notice of the EGM through the electronic voting systems of NSDL (remote e-voting).

6. Members are hereby informed that:

- a) The business set forth in the Notice of the EGM may be transacted through remote e-voting system by the EGM.
- b) The remote e-voting shall commence on 28.01.2024 (9.00 AM IST) and shall end on 30.01.2024 (5.00 PM IST). Members may note that once the votes are cast on a resolution, the members shall not be allowed to change it subsequently.
- c) The cut-off date for determining the eligibility to vote by remote e-voting systems at the EGM shall be 24.01.2024.
- d) Remote e-voting mode will be disabled after 5.00 PM IST on 30.01.2024.
- e) Any person who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holding shares as of the cut-off date, may obtain the login ID and password by sending request at company RTA i.e., Adroit Corporate Services Private Limited. However, if he/she is already registered with NSDL for remote e-voting then he/she can use his/her existing users ID and password for casting the vote.
- f) The facility for e-voting will also be made available during the EGM and those members present in the EGM through VC facility and have not cast their vote on the resolution through remote e-voting and/or otherwise not barred from doing so shall be eligible to vote through the e-voting systems at the EGM. The members who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again.
- g) The manner of voting remotely for members holding shares in dematerialized mode and members who have not registered their e-mail addresses is provided in the Notice of the EGM.
- h) Members who have not registered their e-mail addresses with respective depository participants are requested to update their e-mail addresses with Company's Registrar and share Transfer Agent, Adroit Corporate Services Private Limited to receive copies of EGM Notice, instruction for remote e-voting and instruction for participation on the EGM through VC.
- i) In case you have any queries or issues regarding e-voting, you may refer to the frequently asked Question ("FAQS") and e-voting manual available at www.evoting.nsdl.com, under help section or write an email to helpdesk.evoting@nsdl.co.in or call 022-23058738 or contact Mr. Harish Sharma, Company Secretary & Compliance Officer at A-1 Ground Floor, Emperor Court, Church View, Yashwant Nagar, Vakola, Santacruz, East Mumbai City- 400055, Maharashtra email id: crichirich@gmail.com, Ph: (022) 79664656.
- j) The Board of Directors of the Company has appointed Mr. Vivek Surana, Practicing Company Secretary as the Scrutinizer to scrutinize the e-voting process and voting at the EGM in a fair and transparent manner. The results declared along with the Scrutinizer's report shall be communicated to the stock exchange and will also be displayed on the Company website www.richirichinventures.com within 48 hours from the conclusion of EGM.

Date: 09.01.2024 **Place: Mumbai** For Richirich Inventions Limited Sd/- Rajani Nanavath Managing Director DIN: 07889037

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED

Corporate Office: Kohinor Square, 47h Floor, N.C. Kerkar Marg, R.G. Gadkari Chowk, Dadar (West), Mumbai 400028 Mobile: +91 8097998596 | Board: +91 22 26544000 | Email: abhishek.shelar@omkaraarc.com | www.omkaraarc.com

[Appendix - IV-A]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) read with Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower/Co-borrower/Guarantor/Mortgagor viz. M/s. Ganpati Enterprises through its Prop. Pravinchand Narinderath Sehgal Karta of Pravinchand Sehgal (HUF), Pravinchand Narinderath Sehgal, Gaurav Pravinchand Sehgal and Pooja Gaurav Sehgal that the below described immovable properties mortgaged/charged to Bharat Co-operative Bank (Mumbai) Ltd., the Secured Creditor who in turn assigned the underlying security interest therein into the Omkara Assets Reconstruction Private Limited and the possession of which has been taken by the Authorised Officer of the Omkara Assets Reconstruction Private Limited, a Secured Creditor, shall be sold on "As is where is", "As is what is", and "Whatever there is" and "Without recourse" basis on 15.02.2024 at 11.00 am (last date and time for submission of bids is 14.02.2024 by 4.00 PM), for recovery of Rs.8,00,22,378/- (Rupees Eight Crores Twenty Two Thousand Three Hundred Seventy Eight Only) due and payable as on 23.08.2019 with further Interest and Expenses w.e.f. 09.01.2015 due to the Omkara Assets Reconstruction Private Limited, Secured Creditor from above mentioned Borrower/Co-borrower/Guarantors.

The Omkara Assets Reconstruction Private Limited (acting in its capacity as Trustee of Omkara PS 09/2019-20 Trust) has acquired entire outstanding debts due and payable by the said Borrower/Co-borrower/Guarantors vide Assignment Agreement dated 14.08.2019 along with underlying security from Bharat Co-operative Bank (Mumbai) Limited. The description of the Immovable Properties, reserve price and the earnest money deposit and known encumbrances (if any) are as under:

DESCRIPTION OF THE PROPERTY	Reserve Price	EMD	Known encumbrance, if any
1) Lot I - Shop No. 22 admeasuring 1900 sq. ft. carpet area situated on the First Floor of the building known as "Dilkap Centre" constructed on piece and parcel of land bearing Survey No. 15 being Hiss No. 7, Survey No. 52 being Hissa No. 16 (Part), CTDF No. 717 and 7171/F to 6 situate lying and being at Village Mohli in Greater Mumbai in the Registration Sub District and District of Mumbai City, Lobo Compound, Saki Naka, Andheri (East), Mumbai-400072 and bounded by East: New Centre, West: Andheri Kurla Road, North: Akriti Orchid, South: Mehra Industries	Rs. 4,65,00,000/-	Rs. 46,50,000/-	Not Known
Lot II - Office Premises No. 407 admeasuring 1174 sq. ft. carpet area situated on the Fourth Floor of the building known as "Dilkap Centre" constructed on piece and parcel of land bearing Survey No. 15 being Hiss No. 7, Survey No. 52 being Hissa No. 16 (Part), CTDF No. 717 and 7171/F to 6 situate lying and being at Village Mohli in Greater Mumbai in the Registration Sub District and District of Mumbai City, Lobo Compound, Saki Naka, Andheri (East), Mumbai-400072 and bounded by East: Akriti Orchid, West: Andheri Kurla Road, North: Amar Industrial, South: Road/Powerica Industry	Rs. 2,64,00,000/-	Rs. 26,40,000/-	Not Known

Date of E-Auction	15.02.2024 at 11.00 am
Minimum Bid Increment Amount	Rs.2,00,000/-
Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD:	14.02.2024 by 4:00 pm
Inspection	Lot I - 20.01.2024 between 02.30 PM to 03.00 PM Lot II - 20.01.2024 between 03.00PM to 03.30 PM

This Publication of sale notice is also deemed to be a Thirty Days' notice to the Borrowers/Co-borrower/Guarantors under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 and in addition to the notice independently served upon the said Borrowers/Co-borrower/Guarantors.

The intending bidders who have deposited the EMD and require assistance in creating Login ID and Password, uploading data, submitting bid, training on e-bidding process etc., may contact e-Auction Service Provider "M/s.C1 India Pvt. Ltd", Tel. Helpline: +91-7291981124/25/26, Helpline E-mail ID: support@bankeauctions.com, Mr.Bhavik Pandya, Mobile : 8866682937 E mail maharashtra@c1india.com and for any property related query contact the Authorised Officer Abhishek Shelar, Mobile: +91 8097998596 Email - abhishek.shelar@omkaraarc.com.

Intending bidders shall comply and give declaration under the Section 29A of Insolvency and Bankruptcy Code, 2016, for detailed information please refer to the Terms and Conditions. Sd/-Authorized Officer, For Omkara Assets Reconstruction Pvt Ltd.

Date : 10.01.2024 **Place : Mumbai** (Acting in its capacity as a Trustee of Omkara PS 09/2019-20 Trust)

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 120 Equity Shares of Rs.10/- (Rupees ten only) each with Folio No. 034827699 of Reliance Industries Limited, having its registered office at Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra-400021 registered in the name of MUSHTAQ AHMED SHAIKH, ZULEKHA SHAIKH & A KHALIL SHAIKH have been lost. MUSHTAQ AHMED SHAIKH have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	Certificate No.	Distinctive No. (From)	Distinctive No. (To)	No. of Shares
	4489017	72989639	72989658	20
	7577953	147780766	147780770	05
034827699	10414324	186578205	186578214	10
	14476305	387975625	387975649	25
	51406597	1177492432	1177492481	50
	51406598	1177492482	1177492491	10

Place: Mumbai **Date: 10th January 2024** Sd/- MUSHTAQ AHMED SHAIKH

SELLWIN TRADERS LIMITED

CIN : L51909WB1980PLC033018 Reg. Off. : 126/B Old China Bazar Street, Kolkata-700 001, Phone: +91 33 22313974 E-mail: sellt1980@yahoo.co.in, Website : www.sellwinindia.com Corporate Office: 302, Priviera, Naherunagar Circle, Near Bank of Baroda, Ahmedabad-380015, Contact No. +91 9714787932

NOTICE OF POSTAL BALLOT

Notice is hereby given that the resolution as set out below is proposed to be passed by the members of Sellwin Traders Limited ("the Company") by means of Postal Ballot, only by way of remote e-voting process ("e-voting"), pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("the Act"), Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and all other applicable provisions, if any, of the Act and the Rules made thereunder read with General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020 various subsequent circulars, read with General Circular No. 09/2023 dated 25th September, 2023 (collectively referred to as "MCA Circulars"), Secretariat Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof), for the time being in force, read with the equity listing agreement executed with the stock exchange on which the equity shares of the Company are listed, for seeking approval of the shareholders by way of ordinary/special resolutions for matters as considered in the Resolutions appended below through remote e-voting process.

Description of Ordinary/Special Resolution

1.	Increase in the Authorized Share Capital and consequent Alteration of Memorandum Of Association
2.	Issuance of Convertible Warrants on a Preferential basis and matters related therewith
3.	To Authorize The Board To Borrow Money Pursuant To Section 180(1)(C)
4.	To Authorize Board to Make Investments, Give Loans, Guarantees and Security in Excess of Limits Specified under Section 186 of the companies act, 2013

In terms of the General Circulars, the Company shall email the Postal Ballot Notice along with Explanatory Statement on Wednesday, 10th January, 2024, to the shareholders of the Company as on Friday, 5th day of January, 2024 ("Cut-off date"). Voting rights shall be reckoned on the paid-up value of equity shares registered in the name of shareholders as on the Cut-off Date.

Further shareholders, whose email ids are not registered, may temporarily get their email id registered with the Company's Registrar and Share Transfer Agent, Niche Technologies Private Limited, by following the registration process as guided. Post successful registration of the email, the shareholder would get a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot. In case of any queries, shareholders may write to sellt1980@yahoo.co.in.

The Postal Ballot Notice and instructions for e-voting may also be accessed on the website of the company i.e. www.bseindia.com and at <https://www.cdsindia.com>

The Company is providing facility of voting through electronic mode (E-voting) through CDSL e-voting Platform. The e-voting shall commence from Thursday, 11th January, 2024 (09.00 A.M.) till Friday, 9th February, 2024 (05.00 P.M.). The e-voting facility shall be disabled by CDSL thereafter. The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the cut-off date i.e. Friday, 5th day of January, 2024.

Further the Board of Directors of the Company have appointed Mr. Suhag Bhatnagar, Practicing Company Secretary, (Membership No. 11975), as Scrutinizer for conducting the voting process through Postal Ballot (e-voting) in accordance with the law and in a fair and transparent manner.

The Scrutinizer will submit his Report to the Chairman of the Company, upon completion of scrutiny of Postal Ballot (e-voting) provided by CDSL in a fair and transparent manner. The result of the Postal Ballot will be declared on or before Sunday, 11th February, 2024 and will be communicated to the BSE Limited and further will be posted on the Company's website <http://www.sellwinindia.com/>.

For any grievances connected with the electronic voting, you may refer to the Frequently Asked Questions (FAQs) for Shareholders and the e-voting user manual for Shareholders available at the download section of helpdesk.evoting@cdsindia.com or 1800 22 55 33 or the undersigned at the contact details mentioned above.

For SELLWIN TRADERS LIMITED Sd/- Rajendra Sabavt Dagnana Naik Managing Director

Date: 8th January, 2024 Place: Ahmedabad

THE BUSINESS DAILY.

FOR DAILY BUSINESS.

financial express.com

